15.36½ Rhrs.

ESSENTIAL COMMODITIES (AMENDMENT) BILL*

[SUBSTITUTION OF SECTION 10A]

SHRI D. K. PANDA (Bhanjanagar): I beg to move for leave to introduce a Bill further to amend the Essential Commodities Act, 1955.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Essential Commodities Act, 1955."

The motion was adopted.

SHRI D. K. PANDA: I introduce the Bill.

15.37 hrs.

JUDICIAL OFFICERS PROTECTION (REPEAL) BILL*

SHRI D. K. PANDA (Bhanjanagar): I beg to move for leave to introduce a Bill to repeal the Judicial Officers Protection Act, 1850.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to repeal the Judicial Officers Protection Act 1850."

The motion was adopted.

SHRI D. K. PANDA: I introduce the Bill.

MR. DEPUTY-SPEAKER: The next Bill is that of Shri Rana Bahadur Singh. The hon. Member is absent. Next, Shri Madhu Limaye.

15.37½ hrs.

COMPANIES (AMENDMENT) BILL*

(OMMISSION OF SECTION 90)

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि कम्पनी अधिनियम, 1956 का और संशोधन करने वाले विधेयक को पुनःस्थापित करने की अनुमति प्रदान की जाय ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

श्री मधु लिमये : उपाध्यक्ष महोदय, मैं विधेयक पुनःस्थापित करता हूं ।

15.38 hrs.

COSTITUTION (AMENDMENT) BILL*

[INSERTION OF NEW ARTICLE 26A]

SHRI R. P. ULAGANAMBI (Vellore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI R. P. ULAGANAMBI: I introduce the Bill.

MR. DEPUTY-SPEAKER: Next, Shri C. K. Chandrappan. The hon. Member is absent.

15.38½ hrs.

FREE LEGAL ASSISTANCE BILL*

SHRI D. K. PANDA (Bhanjanagar): I beg to move for leave to introduce a Bill to provide legal assistance to the poor persons in certain cases.

---

*Published in Gazette of India Extraordinary, Part II, section 2, dated 3-5-74.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide legal assistance to the poor persons in certain cases."

The motion was adopted.

SHRI D. K. PANDA: I introduce the Bill.

15.39 hrs.

MOTHER'S LINEAGE BILL

by SHRI MADHU LIMAYE— *Contd.*

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the following motion moved by Shri Madhu Limaye on the 5th April, 1974, namely:—

"That the Bill to provide for the right to trace one's lineage from the side of one's mother, be taken into consideration."

2 hours were allotted, and 30 minutes were taken, and there is a balance of 1 hour and 30 minutes. Shri M. C. Daga was on his legs on the last occasion, and he has taken 18 minuts already. Now he should conclude.

SHRI M. C. DAGA (Pali): I shall take at least 10 minutes. I have moved an amendment to the effect that this Bill be circulated for the purpose of cliciting opinion thereon by the 3rd August 1974.

उपाध्यक्ष जी, जब मेरा ध्यान इस बिल की तरफ गया तो बिल के ग्रोब्जेक्ट्स को पढ़ा तो बड़ा ग्रन्तर मालूम पड़ा।

"The life of thousands of people and their mothers is being made miserable because of the fossilized attitudes that prevail in our society today. This Bill seeks to remove the stigma of 'illegitimacy' from those thousands of unfortunate people, 'illegitimate' sons and daughters of their mothers, who are being persecuted by society for no fault of theirs".

15.40 hrs.

[SHRI NAWAL KISHORE SINHA *in the Chair*]

सभापति महोदय, इस बिल के उद्देश्य ग्रौर ग्रौब्जेक्ट्स को मैं नहीं समझ सका। इस बिल में इसका कोई इलाज नहीं है। इस बिल में कहीं नहीं लिखा हुग्रा है कि इल्लेजिटिमेट लड़के को वही ग्रधिकार होंगे जो लेजिटिमेट लड़के को होंगे।

रखेल का कोई पुत्र है ग्रौर ग्रपनी ग्रौरत का कोई पुत्र है तो दोनों में क्या फर्क नहीं होगा? इसके बारे में इसमें कोई बात नहीं लिखी हुई है। केवल एक बात लिखी हुई है कि सरकारी रजिस्टर में जब वह नाम लिखाने के लिये जाएगा तो बाप का नाम न बताए ग्रौर केवल मां का नाम बताए तो उसको लिख लिया जाना चाहिये। वह कहते हैं कि यह वाजबि होगा, मुनासिब होगा कि मां का नाम ही लिख लिया जाए। लेकिन हजारों बच्चे जो इल्लेजिटिमेट पैदा होते हैं उनको जो उत्पीड़न सहना पड़ा है, उनको जो पीड़ा होती है, जो चिन्ता होती है ग्रौर जो उनकी माता को होती है उससे हम को उनको निकालना चाहिये।

मैं समझता हूं कि इस बिल के द्वारा कुछ नहीं होगा। इल्लेजिटिमेट चाइल्ड को कोई नए ग्रधिकार इस बिल में नहीं दिये गये हैं। हिन्दू सक्सैशन एक्ट के ग्रन्दर जो इसके वास्ते एमेंडमेंट जरूरी हैं उनका भी जिक्र इसमें नहीं किया गया है। यह नहीं कहा गया है कि जो ग्रधिकार लैजिटिमेट चाइल्ड को होंगे वही